

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT)(Insolvency) No. 236 of 2020**

**IN THE MATTER OF:**

**Yogesh Kumar Jashwantlal Thakkar** **...Appellant**

**Vs**

**Indian Overseas Bank & Anr.** **....Respondents**

**Present:**

**For Appellant: Mr. Udit Gupta, Advocate**

**For Respondents: Ms. Sangya Negi, Advocate for Respondent No. 1**

**Mr. Madhusudan Sharma, Advocate for Respondent No. 2**

**ORDER**  
**(Through Virtual Mode)**

**25.06.2020** It is represented on behalf of Respondent No. 1/Bank that the Bank has sought permission in I.A. No. 1412 of 2020 to bring on Record the Additional Documents (Marked as Annexure-R1/3 Letter dated 31.03.2017 and Annexure-R1/5 Letter dated 02.09.2016). Learned Counsel for the Appellant has no objection for this Tribunal in allowing I.A. No. 1412 of 2020 wherein the Additional Documents are endeavored to be produced for the purpose of appreciation of the present Appeal. Accordingly, I.A. No. 1412 of 2020 is allowed in so far as the relief relating to seeking permission to file Additional Documents as stated supra.

On behalf of Respondent No. 2, it is brought to the Notice of this Tribunal, no Counter Affidavit is filed on its behalf.

At this stage, the Learned Counsel for the Appellant prays for some more time to be granted to the Appellant for filing Rejoinder. Acceding to his request,

as a last chance, the Appellant is directed to file Rejoinder within two weeks from today.

After **expiry of two weeks**, the Office of Registry is directed to list the matter.

[Justice Venugopal M.]  
Member (Judicial)

[Justice Jarat Kumar Jain]  
Member(Judicial)

(Kanthi Narahari)  
Member(Technical)

*Akc/Md*